FILING UNDER CLAUSE (CA) OF SUB-REGULATION 2 OF THE CIRP REGULATIONS 2016

NAME OF THE THE CORPORATE DEBTOR SHRIVALLABH PITTIE INDUSTRIES LIMITED

DATE OF COMEMNCEMENT OF CIRP 07/03/24

LIST OF CREDITORS AS ON 12/06/24

	DETAILS OF CLAIMANT		DETAILS OF CLAIM RECEIVED		DETAILS OF CLAIM ADMITTED								
SN	DEPARTMENT	GOVERNMENT	DATE OF RECEIPT	AMT CLAIMED	AMOUNT OF CLAIM ADMITTED	NATURE OF CLAIM	RELATED PARTY	VOTING %	AMOUNT OF CONTINGENT CLAIM	AMT OF MUTUAL DUES THAT MAY BE SET OFF	CLAIM UNDER VERIFICATION	AMOUNT OF CLAIM NOT ADMITTED	REMARKS
1	Deputy Commissioner Income Tax	Central Government	15/03/24	94,67,09,204.00	0.00	Income Tax	No	0.00%	0.00	0.00	94,67,09,204.00	0.00	large number of appeals of CD upheld and of deptt dismissed by ITAT. Reconciliation, if the same pertain to the orders referred to in the claim awaited from deptt as well as CD.
2	Regional Director ESIC	Central Government	27/03/24	4,66,799.00	4,66,799.00	ESIC dues	No	0.00%	0.00	0.00	0.00	0.00	Claim revised downwards on 8/4/24
3	Commissioner of Customs JNCH	Central Government	09/05/24	20,28,03,177.00	0.00	EPCG authori	No	0.00%	0.00	0.00	20,28,03,177.00	0.00	CD claims that all compliances done and BG reversed. Confirmation awaited from the bank and Customs deptt
3				1,14,99,79,180.00	4,66,799.00	0.00	0.00	0.00	0.00	0.00	1,14,95,12,381.00	0.00	